

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5352

ANSWERED ON:09.05.2012

TEACHERS IN UNAIDED PRIVATE EDUCATIONAL INSTITUTIONS

Thomas Shri P. T.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the teachers in the private unaided educational institutions in the country cannot raise any dispute regarding their service conditions as they are adjudged as not `workmen` under the Industrial Disputes Act, 1947;

(b) if so, the details thereof;

(c) whether the Government proposes to amend the respective legislations or enact a comprehensive legislation to protect these teachers; and

(d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a)&(b): Appointments, terms and conditions/salaries of teachers of Private Schools are governed by the concerned State Governments. Teachers and other employees of Central Board of Secondary Education (CBSE) affiliated unaided private schools are governed by the service rules framed by the schools in accordance with Education Act of the concerned State Governments.

(c)&(d): No such proposal is under consideration.